

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 33/TT/2023

Subject : Petition for determination of transmission tariff from COD to 31.3.2024 for two no. of transmission assets at Indore Sub-station under "Connectivity and LTA for 325 MW Wind Project of M/s SBESS Services Projects Pvt. Ltd." in Western Region.

Date of Hearing : **16.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Madhya Pradesh Power Management Company Limited (MPPMCL) and 8 Others

Parties Present : Ms. Swapna Seshadari, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Anup Jain, Advocate, MSEDCL
Shri Hemant Singh, Advocate, Adani Wind
Shri Sanjeev S. Thakur, Advocate, Adani Wind
Shri Gandharv Garg, Advocate, Adani Wind
Shri Pawan Singh, Advocate, Adani Wind
Shri Lakshyajit Singh Bagdwal, Advocate, Adani Wind
Shri Zafrul Hassan, PGCIL
Shri Divyanshu Mishra, PGCIL
Shri Mohd. Mohsin, PGCIL

Record of Proceedings

The order in the instant Petition was reserved on 20.12.2023. However, the order could not be issued prior to Shri P. K. Singh, Member, demitting the office. Accordingly, the matter is listed for hearing today.

2. The learned counsels for the Petitioner and Respondent, MPPMCL submitted that pleadings in the matter had been completed, and arguments were also heard. The learned counsels further submitted that no further oral hearing is required and the Commission may accordingly pass orders.



3. Based on the submissions made by the learned counsels of the parties, the Commission directed the parties to file their respective written submissions/notes, if any, within a week with a copy to the other side.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

